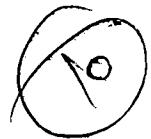


CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 2336/2001



This the 13th day of May, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of :

Sh. V.P. Sharma  
S/o Sh. O.P. Sharma  
R/o E-150, New Vijay Nagar  
Ghaziabad, Uttar Pradesh  
(By Advocate: Sh. S.K. Gupta)

...Applicant

Versus

1. Govt. of NCT of Delhi  
Through the Chief Secretary  
Delhi Secretariat, I.G. Stadium  
I.P. Estate, New Delhi.

2. Chief Fire Officer  
Fire Headquarters  
Delhi Fire Service  
Connaught Place  
New Delhi-110001.  
(By Advocate: Mrs. Jasmine Ahmed)

.... Respondents

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant has filed this OA seeking following reliefs:

(i) to direct the respondents to pay the amount of interest after deducting the income tax and amount of Rs.1705/- from the amount of Rs.46352/- alongwith the interest of 18% per annum.

(ii) to pass such and further order as may be deemed fit and proper.

2. Applicant has invited our attention to the order passed in OA-67/99 wherein following directions were given.

"This OA is disposed of with a direction to Respondents to consider the claims of applicants, in the light of Respondents'

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letter dated 29.8.83 (Annexure A-1) and in accordance with rules and instructions on the subject and pass a detailed, speaking and reasoned order thereon within two months from the date of receipt of a copy of this order. Respondents should also consider applicant's claim for interest in view of the delay in the matter. No costs."

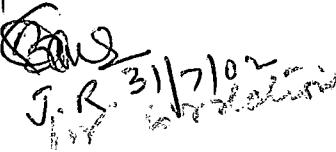
3. In the present OA since the applicant is claiming interest on the amount of Rs.55,653/- for which a cheque had already been issued vide Annexure A-2. Applicant submits that department has decided to give interest @ 18% from the date when the amount accrued up to date of payment and respondents calculated the aforesaid amount to the tune of Rs.46,352/- but now department has come up with another order dated 22.11.2000 which has been passed in compliance of Tribunal's order in OA-<sup>67</sup>73/99. This order is relevant for the purpose of directions given in OA-<sup>67</sup>73/99. So department is directed to calculate interest strictly in terms of the order passed in OA-<sup>67</sup>73/99 and pay the same to the applicant within a period of 2 months.

4. If any grievance survives, applicant is at liberty to approach the court. OA is disposed of. No costs.

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Modified from 73 to 67  
Vide order dt - 29.7.02  
in M.A. NO. 1605/2002  
OA NO. 2336/01  
sd/-

  
( KULDIP SINGH )  
Member (J)

  
J.R. 31/7/02

By M.R.  
B.P. Singh  
B.P. Singh